

(i) The term "bank frauds" generally covers instances of misrepresentation, breach of trust, manipulation of books of accounts, fraudulent encashment of instruments like cheques, drafts and bills of exchange, unauthorised handling of securities charged to banks, misfeasance, embezzlement, theft, misappropriation of funds, conversion of property, cheating, shortages, irregularities, etc.

(ii) All cases of frauds reported by banks irrespective of the amount involved are included in the statement. The total amount involved in these frauds *does not* necessarily represent the amount of loss to banks.

Modification of Indo-Nepal Trade Treaty

8443. SHRI MADHAV RAO SCINDIA : Will the Minister of COMMERCE be pleased to state :

(a) whether the Indo-Nepal Trade Treaty has been lately modified to include duty-free and entry into India for another ten items from Nepal;

(b) what are the details of the modifications of the treaty;

(c) what is the expected increase in the volume of trade (both ways) between the two countries in the light of the said modifications; and

(d) the volume of trade between the two countries during 1981-82 and 1982-83 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) :

(a) The Indo-Nepal Treaty of Trade has been renewed for a further period of five years, w.e.f 25th March, 1983, without modifications. Under this Treaty and Protocol thereto, import of Nepalese industrial products into India is allowed free of 'basic' customs duty and without quantitative restrictions

subject to conditions laid down therein. Since May, 1982, 10 industrial products have been allowed under this concession bringing the total to 35 products eligible for this concession.

(b) and (c) Do not arise.

(d) The volume of trade between the two countries during 1981-82 was of the order of Rs. 162.70 crores and during 1982-83 (April—September) was of the order of Rs. 69.97 crores.

Income from International Airports

8444. SHRI K. MALLANNA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what are the names of the airports in the country recognised as international airports, State-wise;

(b) whether there has been any increase in the number of these airports during the last three years;

(c) the details regarding the average of annual income from these International airports as well as the details regarding the daily average of landing and take off by foreign planes from such airports, airport-wise; and

(d) whether there has been decline in the annual income from any of such airports so far as the question of annual average is concerned and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN) : (a) The following airports have been declared as international airports :

- | | | |
|---------------------|---|--------------------------|
| 1. Delhi Airport | — | Union Territory of Delhi |
| 2. Bombay Airport | — | Maharashtra |
| 3. Calcutta Airport | — | West Bengal |
| 4. Madras Airport | — | Tamil Nadu |

(b) No, Sir.

(c) The average annual to the International Airports Authority of India from the four international airports for the three year period 1979-80 to 1981-82 for which information is available, is as under :

Delhi Airport — Rs. 1,208.77 lakhs
 Bombay Airport — Rs. 2,325.95 lakhs
 Calcutta Airport — Rs. 427.42 lakh^s
 Madras Airport — Rs. 284.00 lakhs

The daily average of landings and take-offs by foreign planes airports-wise is being collected and will be laid on the table of the Lok Sabha.

(d) No, Sir.

Relaxation in Fera for Joint Ventures with U.S.A.

8445. SHRI CHITTA BASU : Will the Minister of FINANCE be pleased to state :

(a) whether Government consider it necessary to relax the Foreign Exchange Regulation Act to facilitate and encourage joint ventures between Indian and American entrepreneurs; and

(b) if so, the details of the considered necessary ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir. Any such proposals for investment would be considered in the light of the existing policies and regulations.

(b) Does not arise.

Decline in Occupancy in ITDC Hotels

8446. SHRI KAMLA MISHRA
 MADHUKAR :
 SHRI MANGAL RAM
 PREMI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that a num-

ber of posts have been created and filled up mostly by officers in ITDC during the last 1½ years and even then the rate of occupancy of most of the hotels in ITDC has sharply gone down particularly in case of Ashok Hotel, New Delhi by 15 per cent in December, 1982—the tourist season in Delhi; and

(b) if so, what are the main reasons for the low rate of occupancy in ITDC hotels and that too in the peak tourist season ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN) : (a) and (b) The various posts are created and filled up from time to time keeping in view the business requirements of the Corporation. The occupancy of hotels does not directly depend on the number of posts created and filled up but is the resultant of a number of factors including the trend of tourist traffic, demand for hotel accommodation, degree of competition, facilities offered, star category, standard of service and maintenance, tariff, policy for granting of discount, marketing and sales promotion efforts and many other allied factors.

Due to recessionary trends in the various countries and the consequent decline in tourist traffic not only to India but to other countries as well, the hotel and tourism industry in India had received a set-back. Consequently, the occupancy of hotels in India, including the ITDC hotels has been affected. As regards Ashok Hotel, New Delhi, the percentage room occupancy decline marginally by 2.4% during the period April to December 1982 as compared with the corresponding period of the previous year.

Stagnation Increment Allowed to Government Employees.

SHRI KAMLA MISHRA MADHUKAR : Will the Minister of FINANCE be pleased to state :